

[Shri P. C. Sethi]

- (xiii) G.S.R. 560 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xiv) G.S.R. 561 published in Gazette of India dated the 8th March, 1969 (Hindi version).
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- (xvi) G. S. R. 563 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xvii) G.S.R. 564 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xviii) G.S.R. 565 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xix) G.S.R. 566 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xx) G.S.R. 567 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxi) G.S.R. 568 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxii) G.S.R. 569 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxiii) G.S.R. 570 published in Gazette of India dated the 8th March, 1969, containing corrigendum to G.S.R. 1084 dated the 5th June, 1968 (Hindi version).
- (xxiv) G.S.R. 571 published in Gazette of India dated the 8th March, 1969 containing corrigendum to G.S.R. 2019 dated the 16th November, 1968 (Hindi version).

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ESTIMATES COMMITTEE

Seventy-first Report

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Seventy-first Report of the Estimates on action taken by Government on the recommendations contained in the Twelfth Report of the Estimates Committee on the Ministry of Defence-Defence Research and Development Organisation.

12.29 hrs

PERSONAL EXPLANATION BY A MEMBER

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Mr. Speaker, Sir, on the 20th March, 1969, while there was a lot of noise in the House, I intervened to say:-

"I want just to say that the Hon. Speaker said that some people have taken the monopoly of shouting. Any one who shouts gets a chance."

In doing this, I was only trying to help in restoring order and discipline in the House. You yourself, Sir, are aware how on several occasions, the procedure of the House has been unduly interrupted by noise and shouting.

Thereupon, the hon. Member, Shri S.M. Banerjee, who rose on a Point of Order, made a personal reference to me. He said:-

"We do not shout. We raise our voice. Your voice is mild. That is not our fault. The hon. Lady Member is very vocal in the Congress Party. She defends Birlas by shouting."

The last sentence of the hon. Member, Shri S.M. Banerjee, namely, "She defends Birlas by shouting", is now a part of the record of proceedings of the Lok Sabha. I have, therefore, sought your permission to make a personal explanation under Rule 357 of the Rules of Procedure and Conduct of Business in Lok Sabha.

I would like to state:-

(1) that in so far as I am Member of the Congress Party, it becomes incumbent upon me to accept the Cabinet decision in respect of inquiry into the conduct of business of the Birla complex.

(2) that in a largely controlled economy such as ours, only the Government can have access to authentic information about the functioning of industrial houses. It is, therefore, the responsibility of the Government to ascertain such information from their various agencies and to determine whether an inquiry is warranted.

(3) and, finally, that it is for the Prime Minister in council with her Cabinet to arrive at a decision regarding an inquiry into the Birla complex.

SHRI SHASHI BHUSHAN (Kharagone) : Is it a personal explanation or a policy explanation ?

SHRIMATI SHARDA MUKERJEE : On previous occasions, the Government has held inquiries into the working of industrial houses. The Government can, if it deems it necessary, hold an inquiry into the working of the Birla group of industries.

श्री-शशि भूषण : बिरला की इन्कवायरी तो होगी ही, उसको कोई रोक नहीं सकता है।

SHRIMATI SHARDA MUKERJEE : This will make it clear that I have never defended the Birlas either by shouting, as the hon. Member, Shri S.M. Banerjee, has said, or otherwise.

I submit that this personal reference which is tantamount to an allegation by the hon. Member, Shri S.M. Banerjee, is untrue, unjustified and most unfortunate.

SHRI P. VENKATASUBBAIAH (Nandyal) : And unwarranted.

AN HON. MEMBER : And ungallant.

SHRIMATI SHARDA MUKERJEE : Who but we ourselves can impose upon ourselves the discipline necessary to uphold the dignity of this House ?

SHRI S. M. BANERJEE (Kanpur) : Mr. Speaker, Sir, I have got to say something about it.

MR. SPEAKER : Do not extend the controversy now.

SHRI S. M. BANERJEE : I am not raising any controversy.

MR. SPEAKER : You accept that with grace.

SHRI S. M. BANERJEE : Although Shrimati Mukerjee is not my own sister, she is like my sister. I have great regard for her. After hearing her personal explanation that she never defended the Birlas, my regard for her has increased. I would only plead with her that there should be nothing in her heart after this but love and affection for me.

SHRIMATI SHARDA MUKERJEE : May I record my thanks for that to the hon. Member ?

12.32 hrs.

LIMITATION (AMENDMENT) BILL

MR. SPEAKER : Now we take up the next item. Shri Goyal is not here; so, he is not moving his resolution. Shri Govinda Menon.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : Mr. Speaker, Sir, on behalf of Shri Govinda Menon, I move :

"That the Bill further to amend the Limitation Act, 1963, as passed by Rajya Sabha, be taken into consideration."

The House is aware that the Limitation Act of 1908 was amended by an Act of 1963